

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 4558
TO BE ANSWERED ON 22.03.2018

PENDENCY OF FUND TRANSFER ORDERS UNDER MGNREGS

4558. SHRIMATI MAUSAM NOOR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether wage payments worth Rs. 3,066 crore under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) have been frozen in 19 States in the country according to various studies;
- (b) if so, the details thereof and the reasons therefor, State-wise;
- (c) whether there was 100 per cent pendency of fund transfer orders in 19 States and if so, the details thereof;
- (d) whether discrepancies in MGNREGS Management Information System leads to capturing of only the delays in the processes to be completed within States and avoiding those delays that are to be completed by the Centre or the payment agencies; and
- (e) if so, the details thereof and the action taken/proposed to be taken thereon?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a)&(b): No Madam. There is no freeze on payment of wages to MGNREGS workers. The Ministry is not aware about any such study describing freezing of Rs.3066 crore wage payments. The fund flow is better in the current financial year as compared to corresponding period in previous years to the States/ UTs. An analysis of the fund release is given at Annexure.

(c): No Madam.

(d)&(e): The provisions of para 29 (1) (b) of Schedule-II, clearly states that “ For the purpose of ensuring accountability in payment of wages and to calculate culpability of various functionaries or agencies, the State shall divide the processes leading to determination and payment of wages into various stages such as –

- i. measurement of work;
- ii. computerising the muster rolls;
- iii. computerising of measurements;
- iv. generation of wage lists; and

v. uploading of Fund Transfer Orders (FTOs),
and specify stage wise maximum time limits along with the functionary or agency which
is responsible for discharging the specific function.

Further, the State Governments make the payment of compensation upfront after due verification, to be recovered from the functionaries or agencies responsible for the delay in payment. The Ministry is taking all steps to improve the situation of timely payment of wages to reduce the burden of compensation. So far, compensation amounting to Rs. 77.89 crore has been paid by States/UTs.

**Annexure referred in reply to part (a)&(b) of Lok Sabha Unstarred
Question No. 4558 dated 22.03.2018.**

(Rs. In crore)

Month	FY 2014-15	FY 2015-16	FY 2016-17	FY 2017-18
During April	7,309	11,998	19,289	24,757
upto May	12,552	11,998	22,524	25,755
upto June	13,513	17,791	29,648	26,997
upto July	13,613	19,338	30,362	33,568
upto Aug	20,427	24,164	33,020	36,446
upto Sept	20,512	24,827	35,872	39,172
upto Oct	20,711	27,966	36,071	41,477
upto Nov	23,028	32,209	39,624	44,967
upto Dec	27,111	33,331	41,368	46,648
upto Jan	29,020	33,743	45,344	51,630
upto Feb	32,418	33,743	46,991	53,370
upto March	32,477	36,645	47,824	54,520*

**as on 19.03.2018*